

**GOVERNMENT OF INDIA  
NEW AND RENEWABLE ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:5247

ANSWERED ON:27.08.2010

DEPRECIATION BENEFITS FOR WIND POWER PROJECTS

Shantha J.

**Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:**

- (a) the benefits availed by the Wind Power Projects in last three years due to accelerated depreciation provision in terms of rupees and the corresponding increase in Wind Power Capacity;
- (b) whether the Government has suggested any benchmark project cost for deciding depreciation benefit for such projects; and
- (c) if so, the details thereof?

**Answer**

THE MINISTER OF NEW AND RENEWABLE ENERGY(DR. FAROOQ ABDULLAH)

(a): The wind power capacities installed during the years 2007-08, 2008-09, and 2009-10 are 1663 MW, 1485 MW and 1565 Mw respectively. Most of these projects have availed the 80% accelerated depreciation benefit available as per the Section 32 of Income Tax Act. However, the information about the benefits in terms of rupees is not available in this Ministry. Central Board of Direct Taxes (CBDT) have informed that the information will have to be called from all the field units of CBDT from all over the country and will, therefore, require some time.

(b)&(c): As per the Income-tax Act, 1961 the depreciation @ 80% is allowed on windmills under written down value method. There is no benchmark project cost prescribed under the Act for claiming depreciation on wind mills.